

01/00

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A/T.A No. 208/2004.....

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FORM NO. 4
(SEE RULE 42)
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

ORDER SHEET

original Application No. 208/2004

Misc. Petition No. _____

Contempt Petition No. _____

Review Application No. _____

Applicants: Sri N. Borah

Respondents: UO 2 618

Advocate of the Applicants:- Mr S. Sarma, Miss U. Das and
Miss B. Dei

Advocate for the Respondents:- CGSC.

Notes of the Registry | Date | Order of the Tribunal

Application No. 208/2004
is filed C.P. 135/2003
and passed v.c. P.C. 8D
No. 208/114/53

Dated: 21/10/04

[Signature]
Dy. Registrar

8.9.04 Heard Miss U. Das, learned counsel
for the applicant.
Issue notice to the respondents.
List on 1.11.04 for show cause and
admission.

[Signature]
Member

NO 88PS.

25.11.04 Relief prayed for in this applica-
tion is similar to C.A.135/2003. C.A.
135/2003 has already been dismissed
vide order dated 1.10.04 passed by this
Tribunal. Accordingly this application
has become infructuous and this also
dismissed as infructuous. No costs.

13/12/04
copy of the order
has been sent to the
ofc. for issuing the
same to the L&B roch
in the application as well pg
as to the respondent 3.67
post.

[Signature]
Member

[Signature]

केन्द्रीय प्रशासनिक अदायक समिति
Central Administrative Tribunal

- 7, SEP 2004

गुवाहाटी न्यायालय
Guwahati Bench

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Title of the case :-

D.A. No. 208 of 2004

208

BETWEEN

Shri Niruppal *Borthakur*, Applicant.

AND

Union of India & ors. Respondents.

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Filed by : *Alsha Das*
Advocate
File : c:\WS\niruppal

Regn. No. :

Date :

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Filed by
the applicant through
Lisha Das
Advocate
7/9/04

208
O.A. No. 208 of 2004

Shri Niruppal Boneh

..... Applicant.

AND

Union of India & ors.

..... Respondents.

SYNOPSIS

The applicant in the instant case have come before this Hon'ble Tribunal seeking an appropriate relief towards redressal of his grievances regarding non-consideration/improper consideration of his case for grant of temporary status and subsequent regularisation in terms of scheme of 1989. The Hon'ble Tribunal vide its judgment and order dated 31.8.1999 passed in OA Nos. 107/98 and others directed the respondents to scrutinies the case of the Casual Workers in the light of the scheme of 1989 which was prepared pursuant to a judgment pronounced by the Hon'ble Supreme Court. The respondents to avoid contempt proceeding scrutinised the case of the applicant in a hurry and committed mistakes and this has resulted serious ptejudice to the applicant. In the process of verification there was a common direction from the higher authority of the respondents to forward the service particulars of each of the applicant in proforma specifying the number of days of works performed by each individual and accordingly the

controlling authority specifying the master roll number or other connected account numbers submitted details before the verification committee for scrutiny. However the said verification committee without taking into consideration those records passed some arbitrary orders/reports indicating that none of them has completed the requisite number of working days in a particular year as stipulated in the scheme of 1989 and its subsequent clarifications issued from time to time. In the instant case of some of the applicant the verification committee issued identical orders dated 6.11.2002 rejecting his claims and in case of some applicant identical orders have been issued rejecting his claims. The applicant through this application have come before Hon'ble Tribunal seeking an appropriate relief regarding the aforesaid illegalities and denial of similar relief as has been granted to the other casual workers. Hence this application.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

(An application under section 19 of the Central
Administrative Tribunal Act, 1985)

D.A. No. 208 of 2004

BETWEEN

Sri Nirutpal Bora
Casual Labour

Son of Late Phatik Ch. Bora
Resident of Mill- Bogaon Da-Chuk
P.O. - Cheleng Hati, Under Hatinuria
Dist - Jorhat

..... Applicant.

- AND -

1. The Union of India.
Represented by Secretary to the
Govt. of India.
Ministry of Communication,
Sanchar Bhawan, New Delhi
2. The Chief General Manager
Assam Telecom Circle,
Ulubari, Guwahati-7
3. The Telecom District Manager
Assam Telecom Circle,
Jorhat
4. The Chief Managing Director
Bharat Sanchar Bhawan Limited,
New Delhi.

..... Respondents.

DETAILS OF THE APPLICATION

1. THE PARTICULARS AGAINST WHICH THIS APPLICATION IS MADE:

This application has been made against the action
of the respondents in not considering the case of the
applicant for grant of temporary status under the scheme of
1989 and its subsequent clarifications issued from time to
time. This application is also directed against various
orders by which the claims of the applicant have been

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Filed by
the applicant through
Nirupal Bora
7/9/04
7/9/04

✓ X
rejected. Under this peculiar fact situation the applicant have also challenged the improper consideration of his case for grant of temporary status under the scheme.

2. LIMITATION:

The applicant declares that the instant application has been filed within the limitation period prescribed under section 21 of the Central Administrative Tribunal Act, 1985.

3. JURISDICTION:

The applicant further declares that the subject matter of the case is within the jurisdiction of the Administrative Tribunal.

4. FACTS OF THE CASE:

4.1. That the applicant in the instant case have come before this Hon'ble Tribunal seeking an appropriate relief towards redressel of his grievances regarding non-consideration/improper consideration of his case for grant of temporary status and subsequent regularisation in terms of scheme of 1989. The Hon'ble Tribunal vide its judgment and order dated 31.8.1999 passed in OA Nos. 107/98 and others directed the respondents to scrutinies the case of the Casual Workers in the light of the scheme of 1989 which was prepared pursuant to a judgment pronounced by the Hon'ble Supreme Court. The respondents to avoid contempt proceeding scrutinised the case of the applicant in a hurry and committed mistakes and this has resulted serious prejudice to the applicant. In the process of verification

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there was a common direction from the higher authority of the respondents to forward the service particulars of each of the applicant in proforma specifying the number of days of works performed by each individual and accordingly the controlling authority specifying the master roll number or other connected account numbers submitted details before the verification committee for scrutiny. However the said verification committee without taking into consideration those records passed some arbitrary orders/reports indicating that none of them has completed the requisite number of working days in a particular year as stipulated in the scheme of 1989 and its subsequent clarifications issued from time to time. In the instant case of some of the applicant the verification committee issued identical orders dated 6.11.2002 rejecting his claims and in case of some applicant identical orders have been issued rejecting his claims. The applicant through this application have come before Hon'ble Tribunal seeking an appropriate relief regarding the aforesaid illegalities and denial of similar relief as has been granted to the other casual workers. Hence this application.

4.2. That the applicant is citizens of India and as such he is entitled to all the rights, privileges and protection as guaranteed by the Constitution of India and laws framed thereunder.

4.3. That in the instant application, the applicant got his initial appointment as casual mazdoor in various dates and by now he have completed more than ten years of continuous service. The applicant is still continuing in the same capacity without any regularisation. The respondents however in the early part of 1998 have changed

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his mode of employment from casual to contractual. Prior to 1998 all the applicant used to get his pay under A.C.G.-17 pay bills but from 1998 onwards he is drawing his salaries without any pay bills.

4.4. That the respondents introduced a scheme namely "The scheme of grant of temporary status and regularisation scheme, 1989" pursuant to a judgment passed by the Hon'ble Apex Court.

In the said scheme certain benefits have been introduced to bring the casual workers under the regular establishment and temporary status is one of the basic benefit extended through the scheme. the illegibility criteria laid down in the said scheme for grant of temporary status is 240 days of continuous service as daily waged/casual. It is pertinent to mention here that all the applicant have completed 240 days of continuous service as casual worker and as such he is entitled to the benefit of temporary status under the scheme of 1989.

A copy of the Apex Court's judgment and the scheme of 1989 is annexed herewith and marked as Annexure 1 & 2 respectively.

4.5. That the respondents after issuance of the aforesaid Annexure 2 scheme of 1989 issued clarification from time to time clarifying the terms and conditions of the said scheme. The respondents have issued an order dated 1.9.99 by which the cut off date of the scheme of 1989 has been extended to the recruities upto 1.8.98.

A copy of the said order dated 1.9.99 is annexed herewith and

marked as Annexure 3.

4.6. That some of the similarly situated employees approached the Hon'ble Tribunal by way of filing OA Nos. 107 and others of 1998 claiming the benefit of the scheme of 1989. Those OA's were disposed of vide judgment and order dated 31.8.99 directing the respondents to scrutinies the case of the applicant thereto and to pass speaking orders in this regard. The respondents authority issued various orders by which directions have been issued to the local head/local officers to furnish the service particulars of the casual workers working under them.

A copy of the said judgment and order dated 31.8.99 is annexed herewith and marked as Annexure-4.

4.7. That pursuant to the aforesaid Annexure-4 judgment and order dated 31.8.99 the Respondent authority issued various orders directing the subordinate local officers under whom casual workers were in engagement to furnish the details within a stipulated timeframe. The Respondents to that effect issued various orders by which similar nature of directions have been issued. In fact, in phase manners the verification committee scrutinised the case of the casual workers basing on those records. In the process names of some casual workers were never furnished and the respondents reiterating earlier orders issued similar orders directing the local authorities to furnish the details of the leftout casual workers. To that effect maintain may be made of order dated 7.11.2000 by which similar direction was issued.

A copy of the said order dated 7.11.2000 is annexed herewith and marked as Annexure-5.

4.8. That pursuant to the aforesaid queries made by the respondents authorities the local Head furnished the details of the applicant in the pro-forma specifying the working days. It is pertinent to mention here that before sending the pro-forma the Divisional Authority took personal interview of each applicant and he were allowed to verify the records basing on which the pro-forma was filled up. In the said pro-forma it was notice that each applicant have completed 240 days of continuous service. It is noteworthy to mention here that while sending the service particulars of the applicant the Divisional authority also mentioned the Accounts No. and the Head Under which the payments have been made. The service particulars were subsequently furnished before the verification committee. The verification committee after verifying the particulars furnished by the Divisional Authority passed the impugned orders dated 6.11.2002 rejecting the claim of the applicant. It is stated that the Respondents have issued similar order to each of the applicant. It is noteworthy to mention here that although similar orders have been issued in respect of all the applicant some of them is yet to receive the same impugned orders.

A Copy of one such impugned order dated 6.11.2002 is annexed herewith and marked as Annexure-6.

4.9. That the applicant state that the identical impugned order dated 6.11.2002 issued by the Respondents is not maintainable as same has not been passed basing on the report submitted by the Divisional Authority. In this context the applicant state that the constitution of committee is not as per law as it did not contain any member

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from the staff side to protect his welfare. Apart from that the only material placed before the committee by the Divisional Authority in the service particulars in pro-forma which indicated the fact that each of the applicant have completed 240 days of continuous service and against each spell of such casual employment requisite Account Numbers/Muster Roll Numbers were also placed. The said verification committee however while exceeding it's jurisdiction indicated certain imaginary numbers without there being any reason and rejected the claim of the applicant mainly on the ground that he didn't fulfill the eligibility criteria laid down in scheme of 1989.

4.10. That the applicant states that in the judgment and order passed by the Hon'ble Tribunal dated 31.8.99 there has been categorical direction fro scrutiny of each case providing personal hearing to the casual workers but before the verification committee no such personal hearing was provided. It is also stated that basing on the materials placed before the verification committee it was difficult to ascertain as to how the said verification committee reduced the number of working days of each applicant. The only material available before the verification committee was the pro-forma indicating the payment voucher number and the number of working days of each applicant.

The applicant inspite of his best effort could not collect the pro-forma submitted before the committee and as such he pray before this Hon'ble Tribunal for a direction towards the Respondents to produce those records alongwith the minutes of the verification committed as the time hearing of this case.

4.11. That the applicant state that apart from the

aforesaid illegality during the verification process the respondents have committed manifest error. It is also noticed that in some case brick outs have been given against some particular years wherein particular Casual Workers were never engaged. The Hon'ble Tribunal also had occasioned to scrutinised some of the verification committee's report in similar matters and in those case the Hon'ble Tribunal was pleased to refer the matters before a Responsible Committee for re-verification.

A copy of the judgment and order dated 3.9.2002 passed in OA No. 289/02 & ors. is annexed herewith and marked as Annexure-7.

4.12. That the applicant beg to state that in terms of the official records the Divisional Authority filled up the pro-forma specifying the fact that each of the applicant have completed 240 days continuous service and to substantiate those statements the Voucher Numbers as well as the Muster Roll Numbers is also reflected in the said Pro-forma. The verification committee had only verified the proforma as it was not possible for the said committee to verify each account for each applicant. It was therefore the reason as to why the Divisional Authorities were given direction for submission of pro-forma indicating the Accounts Number. Hence the verification committee had no other material before them to reject or to reduce number of working days but the said verification committee arbitrarily issued the identical impugned orders rejecting the claim of the applicant. The respondents have acted illegally in rejecting the case of the applicant who is still continuing in his employment without any brick.

4.13. That the applicant beg to state that the Respondents acting on the directive given by the Hon'ble Central Administrative Tribunal, Guwahati Bench in OA No.289/01 re-verified all the case of the labourers except the case of the present applicants. After re-verification the Respondents have issued an order No.RECTT-3/10/PT-1/83 dated 16.2.04 by which the Respondent have regularised the services 61 TSMs and 27 full time casual labourers working in the different SSAs. By the said order the service of Mrs. Devi Rani Pal has also been granted temporary status who was applicant No.14 in OA No.316/2000. But the present applicants have not been granted with temporary status inspite of the clear direction from this Hon'ble Tribunal.

A copy of the said order dated 16.2.2004 is annexed herewith and marked as Annexure-B.

4.14. That the applicant is a similarly situated with the applicants in OA No.135/03 and who is also a leftout person of the said OA which is pending disposal before this Hon'ble Tribunal. The applicant states that since his initial appointment he continued Casual/Muster Roll Workers till 1998 without any brick but in the early part of 1998 his mode of employment has been changed to contractual one, however without any financial loss. Even after his conversation the applicant is in receipt of similar commuloments/pay and it was because of which the applicant never made a challenge against his such conversation. However, the applicant through this application also challenging the action of the Respondents in converting them

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from casual to contractual one without any sanction authority and without following the due process of law. It is further stated that the aforesaid action of conversion has been made only to frustrate the claim of the applicant in getting the benefit of the scheme of 1993. Under these circumstances the applicant, prays for an appropriate direction towards the Respondents to treat his such services as casual and to grant them the benefit of the said scheme and to regularise his services subsequently.

4.15. That the applicant state that the Respondents now managed to get sanction of almost 400 post and more is going on to fill up those posts by fresh recruitee. Apart from that the Respondents is taking steps to terminate the services of the applicant to create vacancy and as such the applicant through this application also prays for an interim order directing the Respondents not to fill up any post of DRM (Grade-D) till finalisation of this OA. With a further direction to allow them to continue in his respective services. The principles of balance of convenience lies very much in favour of the applicant and in the event of not passing any interim order as prayed for, the applicant who is in service will suffer irreparable loss and injury.

4.16. That this application has been filed bonafide and to secure ends of justice.

5. GROUNDS FOR RELIEF WITH LEGAL PROVISION:

5.1. For that the respondents have acted illegally in not granting temporary status to the present applicant in the light of the scheme of 1989 and as such entire action on

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the part of the respondents is liable to be set aside and quashed.

5.2. For that the respondents have acted illegally in not constituting the verification committee in terms of the rules guiding the field and as such his entire action is liable to be set aside and quashed and appropriate direction need be issued to the respondents to reconstitute and reverified the service particulars of the applicant.

5.3. For that the respondents have acted in contrary to the provisions contained in the scheme of 1989 and as such his such action is not sustainable and liable to be set aside and quashed.

5.4. For that the respondents have acted contrary to the settled proposition of law by extending the benefit of the scheme of 1989 to the similarly situated employees while rejecting the case of the present applicant and as such appropriate direction need be issued to the respondents to extend all the benefits flowing from said scheme to the present applicant with retrospective effect with all consequential service benefits.

5.5. For that the respondents have acted contrary to the settled proposition of law in rejecting the case of the applicant for grant of temporary status and regularisation right from the framing of the verification committee to its findings arrived at and as such the impugned orders is not sustainable and liable to be set aside and quashed.

5.6. For that in any view of the matter the impugned action of the respondents is not sustainable in the eye of law and liable to be set aside and quashed.

The applicant craves leave of the Hon'ble

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Tribunal to advance more grounds both legal as well as factual at the time of hearing of the case.

6. DETAILS OF REMEDIES EXHAUSTED:

That the applicant declares that he has exhausted all the remedies available to them and there is no alternative remedy available to him.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER COURT:

The applicant further declares that he has not filed previously any application, writ petition or suit regarding the grievances in respect of which this application is made before any other court or any other Bench of the Tribunal or any other authority nor any such application, writ petition or suit is pending before any of them.

8. RELIEF SOUGHT FOR:

Under the facts and circumstances stated above, the applicant most respectfully prayed that the instant application be admitted records be called for and after hearing the parties on the cause or causes that may be shown and on perusal of records, be grant the following reliefs to the applicant:-

8.1. To set aside and quash the identical impugned orders dated 6.11.2002 and any other connected orders rejecting the claim of the applicant for grant of temporary status under the scheme of 1989 with a further direction to the said scheme to the present applicant with retrospective effect with all consequential service benefits.

8.2. To set aside and quash the report of the verification committee basing on which the impugned orders dated 6.11.2002 and other connected orders were issued directing the respondents to evaluate the case of the applicant independently.

8.3. Cost of the application.

8.4. Any other relief/reliefs to which the applicant is entitled to under the facts and circumstances of the case and deemed fit and proper.

9. INTERIM ORDER PRAYED FOR:

Pending disposal of this application the applicant pray for an interim order directing the respondents to not to disengage them from his present employment under the respondents with a further direction to allow them to continue in his respective services.

10. *****

11. PARTICULARS OF THE I.P.O.:

1. I.P.O. No. : 206 114153
2. Date : 29/04.
3. Payable at : Guwahati.

12. LIST OF ENCLOSURES:

As stated in the Index.

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VERIFICATION

I, Shri Nirotpal Borah, son of
Late Late Phatik Borah, aged
about years, at resident of
village - Bhag Nagayana Da ^{P.O.} Cheleng hat,
District - Assam, do hereby solemnly
affirm and verify that the statements made in para-
graphs 1,2,3,4,1,4,2,4,3,4,9,4,10,4,12,4,14,4,15,4,16 & 5 to 12
to my knowledge and those made in
paragraphs 4,4 to 4,8,4,11,4,13 are also true to my legal
advice and the rest are my humble submission before the
Hon'ble Tribunal. I have not suppressed any material facts
of the case.

I am the applicant No.1 in the instant application
and as such well convergent with the facts and circumstances
of the case and also competent and authorised by the other
applicant to sign the verification.

And I sign on this the Verification on this
the 6th day of Sept. of 2004.

Nirotpal Borah
Signature.

Absorption of Casual Labours
Supreme Court directive Department of Telecom take back all
Casual Mazdoors who have been disengaged after 30.3.85.

In the Supreme Court of India
Civil Original Jurisdiction.

Writ Petition (C) No 1280 of 1989.

Ram Gopal & ors. Petitioners.

-versus-

Union of India & ors Respondents.

With

Writ Petition Nos 1246, 1248 of 1986 176, 177 and 1248 of 1988.

Jant Singh & ors etc. etc. Petitioners.

-versus-

Union of India & ors. Respondents.

ORDER

We have heard counsel for the petitioners. Though a counter affidavit has been filed no one turns up for the Union of India even when we have waited for more than 10 minutes for appearance of counsel for the Union of India.

The principal allegation in these petitions under Art 32 of the Constitution on behalf of the petitioners is that they are working under the Telecom Department of the Union of India as Casual Labourers and one of them was in employment for more than four years while the others have served for two or three years. Instead of regularising them in employment their services have been terminated on 30 th September 1988. It is contended that the principle of the decision of this Court in Daily Rated Casual Labour Vs. Union of India & ors. 1988 (1) Section (122) squarely applies to the petitioner though that was rendered in case of Casual Employees of Posts and Telegraphs Department. It is also contended by the counsel that the decision rendered in that case also relates to the Telecom Department as earlier Posts and Telegraphs Department was covering both sections. and now Telecom has become a separate department. We find from paragraph 4 of the reported decision that communication issued to General Managers Telecom have been referred to which support the stand of the petitioners.

By the said Judgment this Court said :

" We direct the respondents to prepare a scheme on a

Attested
near
Adno date

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rational basis for absorbing as far possible the casual labourers who have been continuously working for more than one year in the posts and Telegraphs Department".

We find the though in paragraph 3 of the writ petition, it has been asserted by the petitioners that they have been working more than one year, the counter affidavit does not dispute that petition. No distinction can be drawn between the petitioners as a class of employees and those who were before this court in the reported decision. On principles, therefore the benefits of the decision must be taken to apply to the petitioners. We accordingly direct that the respondents shall prepare a scheme on a rational basis absorbing as far as practical who have continuously worked for more than one year in the Telecom Deptt. and this should be done within six months from now. After the scheme is formulated on a rational basis, the claim of the petitioners in terms of the scheme should be worked out. The writ petitions are also disposed of accordingly. There will be no order as to costs on account of the facts that the respondents counsel has not chosen to appear and contact at the time of hearing though they have filed a counter affidavit.

Sd/-

(Ranganath Mishra) J.

New Delhi

April 17, 1990.

Sd/-

(Kuldeep Singh) J.

*Altered
Noor
Advocate*

CIRCULAR NO. 1
GOVERNMENT OF INDIA
DEPARTMENT OF TELECOMMUNICATIONS

STN SECTION

No. 269-10/89-STN

New Delhi 7.11.89

To

The Chief General Managers, Telecom Circles
M.T.H.I New Delhi/Bombay, Metro Dist.Madras/
Calcutta.
Heads of all other Administrative Units.

Subject : Casual Labourers (Grant of Temporary Status and
Regularisation) Scheme.

Subsequent to the issue of instruction regarding regularisation of casual labourers vide this office letter No.269-29/87-STC dated 18.11.88 a scheme for conferring temporary status on casual labourers who are currently employed and have rendered a continuous service of at least one year has been approved by the Telecom Commission. Details of the scheme are furnished in the Annexure.

2. Immediate action may kindly be taken to confer temporary status on all eligible casual labourers in accordance with the above scheme.

3. In this connection, your kind attention is invited to letter No.270-6/84-STN dated 30.5.85 wherein instructions were issued to stop fresh recruitment and employment of casual labourers for any type of work in Telecom Circles/Districts. Casual labourers could be engaged after 30.3.85 in projects and Electrification circles only for specific works and on completion of the work the casual labourers so engaged were required to be retrenched. These instructions were reiterated in D.O letters No.270-6/84-STN dated 22.4.87 and 22.5.87 from member(pers. and Secretary of the Telecom Department) respectively. According to the instructions subsequently issued vide this office letter No.270-6/84-STN dated 22.6.88 fresh specific periods in Projects and Electrification Circles also should not be resorted to.

3.2. In view of the above instructions normally no casual labourers engaged after 30.3.85 would be available for consideration for conferring temporary status. In the unlikely event of there being any case of casual labourers engaged after 30.3.85 requiring consideration for conferment of temporary status. Such cases should be referred to the Telecom Commission with relevant details and particulars regarding the action taken against the officer under whose authorisation/approval the irregular engagement/non retrenchment was resorted to.

3.3. No Casual Labourer who has been recruited after 30.3.85 should be granted temporary status without specific approval from this office.

*Attended
N.S.
Adm. date*

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4. The scheme finalised in the Annexure has the concurrence of Member (Finance) of the Telecom Commission vide No SMF/78/98 dated 27.9.89.

5. Necessary instructions for expeditious implementation of the scheme may kindly be issued and payment for arrears of wages relating to the period from 1.10.89 arranged before 31.12.89.

sd/ =

ASSISTANT DIRECTOR GENERAL (STN).

Copy to.

P.S. to MDS (C).

P.S. to Chairman Commission.

Member (S) / Adviser (HRD), GM (IR) for information.
MCG/SEA/TE -II/IPS/Admin, I/CSE/PAT/SRB-I/8R Secs.

All recognised Unions/Associations/Federations.

sd/ =

ASSISTANT DIRECTOR GENERAL (STN).

*Allied
Women
Advocate*
11

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ANNEXURE

CASUAL LABOURERS (GRANT OF TEMPORARY STATUS AND REGULARISATION) SCHEME.

1. This scheme shall be called "Casual Labourers (Grant of Temporary Status and Regularisation) Scheme of Department of Telecommunication, 1989"

2. This scheme will come in force with effect from 1.10.89 onwards.

3. This scheme is applicable to the casual labourers employed by the Department of Telecommunications.

4. The provisions in the scheme would be as under.

A) Vacancies in the group D cadres in various offices of the Department of Telecommunications would be exclusively filled by regularisation of casual labourers and no outsiders would be appointed to the cadre except in the case of appointment on compassionate grounds, till the absorption of all existing casual labourers fulfilling the eligibility qualification prescribed in the relevant Recruitment Rules. However regular Group D staff rendered surplus for any reason will have prior claim for absorption against the existing/future vacancies. In the case of illiterate casual labourers, the regularisation will be considered only against those posts in respect of which illiteracy will not be an impediment in the performance of duties. They would be allowed age relaxation equivalent to the period for which they had worked continuously as actual labour for the purpose of the age limit prescribed for appointment to the group D cadre, if required. Outside recruitment for filling up the vacancies in Gr. D will be permitted only under the condition when eligible casual labourers are NOT available.

B) Till regular Group D vacancies are available to absorb all the casual labourers to whom this scheme is applicable, the casual labourers would be conferred a Temporary Status as per the details given below.

Temporary Status.

i) Temporary status would be conferred on all the casual labourers currently employed and who have rendered a continuous service at least one year, out of which they must have been engaged on work for a period of 240 days (206 days in case of offices observing five day week). Such casual labourers will be designated as Temporary Mazdoor.

ii) Such conferment of temporary status would be without reference to the creation / availability of regular Gr. D posts.

iii) Conferment of temporary status on a casual labourers would not involve any change in his duties and responsibilities. The engagement will be on daily rates of pay on a need basis. He may be deployed any where within the recruitment unit/territorial circles on the basis of availability of work.

iv) Such casual labourers who acquire temporary status will not, however be brought on to the permanent establishment unless they are selected through regular selection process for Gr. posts.

*Attested
W.S.
Advocate*

6. Temporary status would entitle the casual labourers to the following benefits :

- i) Wages at daily rates with reference to the minimum of the pay scale of regular Gr.D officials including DA, HRA, and CCA.
- ii) Benefits in respect of increments in pay scale will be admissible for every one year of service subject to performance of duty for at least 240 days (206 days in administrative offices observing 5 days week) in the year.
- iii) Leave entitlement will be on a pro-rata basis one day for every 10 days of week. Casual leave or any other leave will not be admissible. They will also be allowed to carry forward the leave at their credit on their regularisation. They will not be entitled to the benefit of encasement of leave on termination of services for any reason or their quitting service.
- iv) Counting of 50 % of service rendered under Temporary Status for the purpose of retirement benefit after their regularisation.
- v) After rendering three years continuous service on attainment of temporary status, the casual labourers would be treated at par with the regular Gr. D employees for the purpose of contribution to General Provident Fund and would also further be eligible for the grant of Festival Advance/ food advance on the same condition as are applicable to temporary Gr.D employees, provided they furnish two sureties from permanent Govt. servants of this Department.
- vi) Until they are regularised they will be entitled to Productivity linked bonus only at rates as applicable to casual labour.

7. No benefits other than the specified above will be admissible to casual labourers with temporary status.

8. Despite conferment of temporary status, the offices of a casual labour may be dispensed within accordance with the relevant provisions of the Industrial Disputes Act, 1947 on the ground of availability of work. A casual labourer with temporary status can quit service by giving one months notice.

9. If a labourer with temporary status commits a misconduct and the same is proved in an enquiry after giving him reasonable opportunity, his services will be dispensed with. They will not be entitled to the benefit of encasement of leave on termination of services.

10. The Department of Telecommunications will have the power to make amendments in the scheme and/or to issue instructions in details within the framing of the scheme.

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Attested
by
Advocate

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ANNEXURE .3

No.269-13/99-STN-II
Government of India
Department of Telecommunications
Sanchar Bhawan
STN-II Section
New Delhi

Dated 1.9.99.

To

All Chief General Managers Telecom Circles,
All Chief General Managers Telephones District,
All Heads of other Administrative Offices
All the IFAs in Telecom. Circles/Districts and
other Administrative Units.

Sub: Regularisation/grant of temporary status to Casual
Labourers regarding.

Sir,

I am directed to refer to letter No.269-4/93-STN-II dated 12.2.99 circulated with letter No.269-13/99-STN-II dated 12.2.99 on the subject mentioned above.

In the above referred letter this office has conveyed approval on the two items, one is grant of temporary status to the Casual Labourers eligible as on 1.8.98 and another on regularisation of Casual Labourers with temporary status who are eligible as on 31.3.97. Some doubts have been raised regarding date of effect of these decision. It is therefore clarified that in case of grant of temporary status to the Casual Labourers, the order dated 12.2.99 will be effected w.e.f. the date of issue of this order and in case of regularisation to the temporary status Mazdoors eligible as on 31.3.97, this order will be effected w.e.f. 1.4.97.

Yours faithfully

(HARDAS SINGH)
ASSISTANT DIRECTOR GENERAL (STN)

All recognised Unions/Fedarations/Associations.

(HARDAS SINGH)
ASSISTANT DIRECTOR GENERAL (STN)

*Attested
Naresh
Advocate*

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No.107 of 1998 and others.
Date of decision : This the 31 st day of August 1999.

The Hon'ble Justice D.N.Baruah, Vice-Chairman.

The Hon'ble Mr.G.L.Sanglyine, Administrative Member.

1. O.A. No.107/1998
Shri Subal Nath and 27 others. Applicants.
By Advocate Mr. J.L. Sarkar and Mr. M.Chanda
- versus -
The Union of India and others. Respondents.
By Advocate Mr. B.C. Pathak, Addl. C.G.S.C.

2. O.A. No.112/1998
All India Telecom Employees Union,
Line Staff and Group- D and another. Applicants.
By Advocates Mr.B.K. Sharma and Mr.S.Sarma.
- versus -
Union of India and others. Respondents.
By Advocate Mr.Mr.A.Deb Roy, Sr. C.G.S.C.

3. O.A.No. 114/1998
All India Telecom Employees Union
Line Staff and Group-D and another. Applicants.
By Advocates Mr. B.K. Sharma and Mr. S.Sarma.
- versus -
The Union of India and others Respondents.
By Advocate Mr. A.Deb Roy, Sr. C.G.S.C.

4. O.A.No.118/1998
Shri Bhuban Kalita and 4 others. Applicants.
By Advocates Mr. J.L. Sarkar, Mr.M.Chanda
and Ms.N.D. Goswami.
- versus -
The Union of India and others. Respondents.
By Advocate Mr.A.Deb Roy, Sr. C.G.S.C.

5. O.A.No.120/1998
Shri Kamala Kanta Das and 6 others Applicant.
By Advocates Mr. J.L. Sarkar, Mr.M.Chanda
and Ms. N.D. Goswami.
- versus -
The Union of India and Others Respondents.
By Advocate Mr.B.C. Pathak, Addl.C.G.S.C.

6. O.A.No.131/1998

Attested
by
Advocate

8

All India Telecom Employees Union and another...Applicants.
By Advocates Mr.B.K.Sharma, Mr.S.Sarma and Mr.U.K.Nair.

- versus -

The Union of India and others. Respondents.
By Advocate Mr. B.C. Pathak, Addl.C.G.S.C.

7. O.A.No.135/98

All India Telecom Employees Union
Line Staff and Group-D and 6 others. Applicants.
By Advocates Mr.B.K.Sharma, Mr.S.Sarma and
Mr.U.K.Nair.

- versus -

The Union of India and others . . . Respondents.,
By Advocate Mr.A.Deb Roy, Sr. C.G.S.C.

8. O.A.No.136/1998

All India Telecom Employees Union,
Line Staff and Group-D and 6 others. Applicants.
By Advocates Mr.B.K.Sharma, Mr.S.Sarma and Mr.U.K.Nair.

- versus -

The Union of India and others. Respondents.
By Advocate Mr.A.Deb Roy, Sr.C.G.S.C.

9. O.A.No.141/1998

All India Telecom Employees Union,
Line Staff and Group-D and another Applicants.
By Advocates Mr.B.K.Sharma, Mr.S.Sarma
and Mr.U.K.Nair.

- versus -

The Union of India and others Respondents.
By Advocate Mr.A.Deb Roy, Sr.C.G.S.C.

10. O.A. No.142/1998

All India Telecom Employees Union,
Civil Wing Branch. Applicants.
By Advocate Mr.B.Malakar

- versus -

The Union of India and others. Respondents.
By Advocate Mr.B.C. Pathak, Addl. C.G.S.C.

11. O.A. No.145/1998

Shri Dhani Ram Deka and 10 others. Applicants
By Advocate Mr.I.Hussain.

- versus -

The Union of India and others. Respondents.
By Advocate Mr.A,Deb Roy, Sr. C.G.S.C.

12. O.A.No. 192/1998

All India Telecom Employees Union,
Line Staff and Group-D and another Applicants
By Advocates Mr.B.K. Sharma, Mr.S.Sarma
and Mr.U.K.Nair.

-versus-

The Union of India and others..... Respondents
By Advocate Mr.A.Deb Roy, Sr.C.G.S.C.

*Attested
before
Advocate*

13. O.A.No.223/1998

All India Telecom Employees Union,
 Line Staff and Group-D and another Applicants
 By advocates Mr. B.K.Sharma and Mr.S.Sarma.
 - versus -
 The Union of India and others .. Respondents.
 By Advocate Mr.A.Deb Roy, Sr.C.G.S.C.

14. O.A.No.269/1998

All India Telecom Employees Union,
 Line Staff and Group-D and another Applicants
 By advocates Mr. B.K.Sharma and Mr.S.Sarma,
 Mr.U.K.nair and Mr.D.K.Sharma
 - versus -
 The Union of India and others .. Respondents.
 By Advocate Mr.B.C.Pathak,Addl. Sr.C.G.S.C.

15. O.A.No.293/1998

All India Telecom Employees Union,
 Line Staff and Group-D and another Applicants
 By advocates Mr. B.K.Sharma and Mr.S.Sarma,
 and Mr.D.K.Sharma.
 - versus -
 The Union of India and others .. Respondents.
 By Advocate Mr.B.C.Pathak,Addl. Sr.C.G.S.C.

O R D E RBARUAH, J. (V.C.)

All the above applicants involve common question of law and similar facts. Therefore, we propose to dispose of all the above applications by a common order.

2. The All India Telecom Employees Union is a recognised union of the Telecommunication Department. This union takes up the cause of the members of the said union. Some of the applicants were submitted by the said union, namely the Line Staff and Group-D employees and some other application were filed by the casual employees individually. Those applications were filed as the casual employees engaged in the Telecommunication Department came to know that the services of the casual Mazdoors under the respondents were likely to be terminated with effect from 1.6.1998. The applicants in these applications, pray that the

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Advocate*

respondents be directed not to implement the decision of terminating the services of the casual Mazdoors but to grant them similar benefits as had been granted to the employees under the Department of Posts and to extend the benefits of the scheme, namely casual Labourers (Grant of Temporary Status and Regularisation) Scheme of 7.11.1998, to the casual Mazdoors concerned O.A.s, however, in O.A. No.269/1998 there is no prayer against the order of termination. In O.A. No.141/1998, the prayer is against the cancellation of the temporary status earlier granted to the applicants having considered their length of services and they being fully covered by the scheme. According to the applicants of this O.A., the cancellation was made without giving any notice to them in complete violation of the principles of natural justice and the rules holding the field.

3. The applicants state that the casual Mazdoors have been continuing their service in different office in the Department of Telecommunication under Assam Circle and N.E. Circle. The Govt. of India, Ministry of Communication made a scheme known as Casual Labourers (Grant of Temporary Status and Regularisation) Scheme. This scheme was communicated by letter No.269-10/89-STN dated 7/11/89 and it came in to operation with effect from 1989. Certain casual employees had been given the benefits under the said scheme, such as conferment of temporary status, wages and daily wages with reference to the minimum pay scale of regular Group-D employees including D.A. and HRA. Later on, by letter dated 17.12.1993 the Government of India clarified that the benefits of the scheme should be confined to the casual employees who were engaged during the period from 31.3.1985 to 22.6.1988. However, in the Department of Posts, those casual labourers who were engaged as on 29.11.89 were granted the benefits of temporary status on satisfying the eligibility criteria. The benefits

Attested
Rasoi
Advocate

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were further extended to the casual labourers of the Department of Posts as on 10.9.93 pursuant to the judgement of the Ernakulam Bench of the Tribunal passed on 13.3.1995 in O.A. No.750/1994. The present applicants claim that the benefits extended to the casual employees working under the Department of Posts are liable to be extended to the casual employees working in the Telecom Department in view of the fact that they are similarly situated. As nothing was done in their favour by the authority they approached this Tribunal by filing O.A. Nos 302 and 229 of 1996. This Tribunal by order dated 13.8.1997 directed the respondents to give similar benefits to the applicants in those two applications as was given to the casual labourers working in the Department of Posts. It may be mentioned here that some of the casual employees in the present O.A.s were applicants in O.A.Nos.302 and 229 of 1996. The applicants state that instead of complying with the direction given by this Tribunal, their services were terminated with effect from 1.6.1998 by oral order. According to the applicants such order was illegal and contrary to the rules. Situated thus the applicants have approached this Tribunal by filing the present O.As.

4. At the time of admission of the applications, this Tribunal passed interim orders. On the strength of the interim orders passed by this Tribunal some of the applicants are still working. However, there has been complaint from the applicants of some of the O.A.s that in spite of the interim orders those were not given effect to and the authority remained silent.

5. The contention of the respondents in all the above O.As is that the Association had no authority to represent the so called casual employees as the casual employees are not members of the union Line Staff and Group-D. The casual employees not being regular Government servant are not eligible to become

*Attested
under
Advocate*

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members or office bearers to the staff union. Further, the respondents have stated that the names of the casual employees furnished in the applications are not verifiable, because of the lack of particulars. The records, according to the respondents, reveal that some of the casual employees were never engaged by the Department. In fact, enquiries in to their engagement as casual employees are in progress. The respondents justify the action to dispense with the services of the casual employees on the ground that they were engaged purely on temporary basis for special requirement of specific work. The respondents further state that the casual employees were to be disengaged when there was no further need for continuation of their services. Besides, the respondents also state that the present applicants in the D.As were engaged by persons having no authority and without following the formal procedure for appointment/engagement. According to the respondents such casual employees are not entitled to re-engagement or regularisation and they can not get the benefit of the scheme of 1989 as this scheme was retrospective and not prospective. The scheme is applicable only the casual employees who were engaged before the scheme came in to effect. The respondents further state that the casual employees of the Telecommunication Department are not similarly placed as those of the Department of Posts. The respondents also state that they have approached the Hon'ble Gauhati High Court against the order of the Tribunal dated 13.8.1997 passed in O.A. No.302 and 229 of 1996. The applicants does not dispute the fact that against the order of the Tribunal dated 13.8.1997 passed in O.A. Nos.302 and 229 of 1996 the respondents have filed writ application, before the Hon'ble Gauhati High Court. However according to the applicants no interim order has been passed against the order of the Tribunal.

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6. We have heard Mr.B.K.Sharma, Mr J.L.Sarkar, Mr.I. Hussain and Mr.B.Malakar, learned counsel appearing on behalf of the applicants and also Mr.A.Deb Roy, learned Sr.C.G.S.C. and Mr.B.C. Pathak, learned Sr.C.G.S.C. appearing on behalf of the respondents. The learned counsel for the applicants dispute the claim of the respondents that the scheme was retrospective and not prospective and they also submit that it was up to 1989 and then extended up to 1993 and thereafter by subsequent circulars. According to the learned counsel for the applicants the scheme is also applicable to the present applicants. The learned counsel for the applicants further submit that they have documents to show in that connection. The learned counser for the applicants also submits that the respondents can not put any cut off date for implementation of the scheme, inasmuch as the Apex Court has not given any such cut off date and had issued directin for conferment of temporary status and subsequent regularisation to those casual workers who have completed 240 days of service in a year.

7. On hearing the learned counsel for the parties we feel that the applications require further examination regarding the factual position. Due to the paucity of material it is not possible for this Tribunal to come to a definite conclusion. We, therefore , feel that theb matter should be re-examined by the respondents themselves taking in to consideration of the submissions of the learned counsel for the applicants.

8. In view of the above we dispose of these applications with direction to the respondents to examine the case of each applicant. The applicants may file representations individually within a period of one month from the date of receipt of the order and if such representations are filed individually, the respondents shall scrutinise and examine each case in consulta-

*Attested
Noor
Advocate*

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tion with the records and thereafter pass a reasoned order on merits of each case within a period of six months thereafter. The interim order passed in any of the cases shall remain in force till the disposal of the representations.

9. No order as to costs.

SD/- VICE CHAIRMAN

SD/- MEMBER (A)

*A. G. L. S.
Advocate*

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Annexure - 6

BHARAT SANCHAR NIGAM LTD.

(A GOVERNMENT OF INDIA ENTERPRISE)
OFFICE OF THE GENERAL MANAGER
JORHAT TELECOM DISTRICT
JORHAT - 785001

X-1/Cen/Pl-V/2002-2003/107

Dated at Jorhat the 06-11-2002

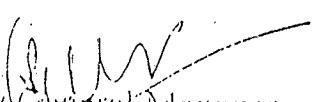
Slip No. Nirotpali, Borah
Vill. Bogaon Da-Chuk
P.O. Cheling Hat
Dist. Jorhat

As you are aware that as per direction given by Hon'ble CAT Guwahati Branch Guwahati in OA No. 297/2001 the department constituted the verification / re-verification Committee for this SSA for conducting detailed verification / re-verification / scrutiny about the no. of days of engagement year wise in different offices and also to collect proof / evidence for such casual labourer including yourself. The Committee verified / re-verified all the documentary as well as other proof from the various unit / office and scrutinized your documents as submitted by you. The verification / re-verification Committee comprised of following three members namely :

1. Sri M. C. Modak, Assistant Director Telecom (Welfare), o/o the CGMT, Assam Circle, BSNL, Guwahati.
2. Sri D. Payeng, D. E. (Plg.), o/o the GMTD, BSNL, Jorhat.
3. Sri D. Baruah, Sr. A.O., o/o the TDM, BSNL, Tezpur at Jorhat.

The aforesaid committee, has submitted its report to the department detailing all about their findings/ proof against each casual labourer including you. The detail of such examination / re-examination / verification / re-verification / scrutiny report is enclosed and furnished herewith as in Annexure - A for your information.

Under the above circumstances as you could not satisfy the eligibility criteria laid down in the scheme for conversion of SSA / Regularisation; your case could not be considered favourably. Please be noted that you have not been in engagement under the department since 1970.


Deputy General Manager
O/o the GMTD, BSNL, Jorhat

*Atto. for
voos
Advocate*

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH.

Original Applications No. 289/2001, 364/2001,
366/2001, 372/2001, 403/2001, 109/2002 and 160/2002.

Date of Order : This the 3rd Day of September, 2002.

The Hon'ble Mr Justice D.N.Chowdhury, Vice-Chairman.

The Hon'ble Mr K.K.Sharma, Administrative Member.

O.A. 289 of 2001

1. Sri Dondi Ram Gayan,
2. Sri Gobin Nath,
3. Sri Joy Gopal Das,
4. Sri Kandeswar Konwar.
5. Md Abdul Gafar Choudhury,
6. Sri Thanu Ram Jha,
7. Md. Abul Kalam and
8. Sri Anup Bora Applicants
By Advocate Sri S.Sarma.

- Versus -

Union of India & Ors. Respondents
By Advocate Sri A.Deb Roy, Sr.C.C.S.C.

O.A. 364 of 2001

Sri Deo Kumar Rai Applicant
By Advocate Sri S.Sarma.

- Versus -

Union of India & Ors. Respondents
By Sri B.C.Pathak, Addl.C.G.S.C.

O.A. 366 of 2001

Sri Jun Das. Applicant
By Advocate Sri S.Sarma.

- Versus -

Union of India & Ors. Respondents
By Sri A.Deb Roy, Sr.C.C.S.C.

O.A. 372 of 2001.

Sri Khitish Deb Nath Applicant
By Advocate Sri S.Sarma

- Versus -

Union of India & Ors. Respondents
By Sri A.Deb Roy, Sr.C.C.S.C

Attested
Naren
Advocate

SR-65-29
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labourers the Supreme Court in the above mentioned case directed the authority to prepare a scheme on rational basis for absorbing as far as possible casual labourers those who continuously worked for more than one year in the telecom department. The department of Telecom also followed the suit and prepared a scheme of conferment of temporary status on casual labourers who were employed and have rendered continuous service for more than one year in the telecom department. Accordingly the scheme known as "Casual Labourers (Grant of Temporary Status and Regularisation) Scheme 1989" was prepared. By order dated 1.9.99 the Government of India, Department of Telecommunications mentioned about its approval on grant of temporary status to the casual labourers who were eligible as on 31.3.97. By the said communication it was clarified that the grant of temporary status to the casual labourers order dated 12.2.99 would be effective with effect from 1.4.97. By the said communication it was also clarified that the persons would be eligible for conferment of temporary status who were eligible as on 1.8.98. It may be mentioned that the said communication was issued to the authorities for judging the eligibility on 1.8.98 and did not naturally mean that one was to be in service on 1.8.98, what was insisted was to attain the eligibility. Numerous applications were filed before us for conferment of temporary status in the light of the scheme. In some of the cases we directed the authority to consider the cases and to pass appropriate order. In some of the cases the authority passed orders rejecting their claim. Against which the aggrieved person moved this Tribunal by way of these applications. In some of the applications written

contd..4

Attended
Adm't office

statements were filed and some documents also annexed. On assessment of documents it appears that there was no conformity with the findings reached by the authority alongwith the records produced regarding their engagements. In some cases records indicated that they were engaged for more than 240 days, whereas in the finding they were shown that they did not served for 240 days. In our opinion the matters requires a fresh re-consideration by a responsible authority so that cases of eligible casual labourers are fairly considered. To cite example with the case of O.A.372/2001 the verification Committee report dated 12.3.02 was shown to us. The Committee consisting of S.C.Tapadar, D.E.(Admn), N.K.Das, C.A.O (Finance) and G.C.Sharma, ADT(Legal) verified and mentioned that the applicant did not complete 240 days in a calender year, whereas again column No. of days yearwise/monthwise in the Annexure the authority referred to his engagement from August 97 to August 98 which comes around 240 days on arithmathical calculation. By another verification committee meeting dated 12.3.2002 consisting of M.C.Pator, D.E(Admn), N.K.Das, C.A.O(Finance) and S.C.Das, ADT(Legal) Circle Office, Guwahati. The committee stated that the applicant completed 45 days in 1994, 20 days in 1995, 24 days in 1996, 15 days in 1997 and one day in April, 1998. The documents contradict itself. We are of the opinion that such type of enquiry or verification committee does not inspire confidence, it was seemingly done in sloven and slip shod fashion. On the other hand it should be entrusted to a responsible authority who would act rationally and responsively. After all it involves to the livelihood of persons concerned and the commitments of the Government.

Attested
V.Das
Advocate

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We have perused

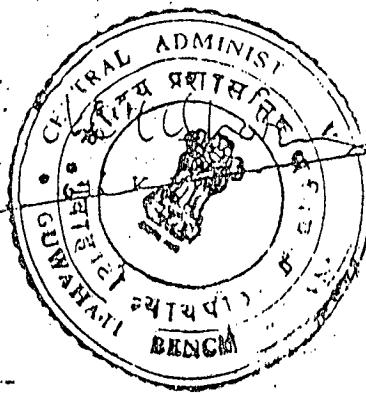
background story of the scheme which itself reflected the approval of the authority for absorption of those people for giving the benefit of Government of India at the instance of the Supreme Court. The counsel for the respondents however pointed out that there is a big set up change in the administrative of the Telecom department. Referring to the new telecom policy of the Government of India 1999, whereby it decided to corporatise the Telecom department through Bharat Sanchar Nigam Limited and stated that the matters are now within the domain of the BSNL. We are basically concerned in these applications as to the absorption of those casual labourers who were worked under the telecom department as on 1.8.98 and who were eligible for grant of temporary status as on that day. The office memorandum No.269 94/98 STN.II dated 29.9.2000 itself indicated the commitment of the authority for regularisation of the casual labourers. It also appears from the communication issued by the department of Telecommunication dated 3.9.2002 which expressed its concern for resolving the situation. Mr B.C.Pathak, learned Addl. C.G.S.C sought to raise a question of maintainability in some of the cases where BSNL is a party. BSNL since not notified under Section 14(2), the Tribunal has no jurisdiction to entertain the matter. In these applications the real issue is absorption of the casual labourers those who worked under the telecom department from 1.8.98. The respondents, more particularly, Telecom department committed to its policy for regularisation of such employees. In the circumstances we are of the opinion it will be a fit case to issue appropriate direction to the department of Telecom and the Chief General Manager, Assam Telecom Circle, Guwahati to take appropriate steps for considering the case of these applicants afresh by constituting a all responsible committee to go through it for once for and

Attested
Ranjan
Adhikari

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scan their records and if in the end it found these people really fulfilled the requirement it will issue appropriate direction to the concerned authority for conferment of temporary status and their absorption as per the scheme. It is expected that the authority shall take appropriate steps after verifying the records and pass appropriate order by notifying these persons concerned. This exercise shall not be confined only to the applicants and the authority shall also deal with the cases left out from the process and examine their case independently. The matters are old one therefore we expect that the authority shall act with utmost expedition and complete the exercise as early as possible preferably within four months from the date of receipt of this order.

With these the applications stand disposed of. There shall, however, be no order as to costs.



Sd/ VICE CHAIRMAN
Sd/ MEMBER (ADM)

TRUE COPY

প্রতিলিপি

for Sector Officer C.I.
C.A.T. GUWAHATI BRANCH
Guwahati 781005
24/10/2002

भारत संचार निगम लिमिटेड

(भारत सरकार का उपक्रम)

BHARAT SANCHAR NIGAM LIMITED

(A Govt. of India Enterprise)

OFFICE OF THE CHIEF GENERAL MANAGER
ASSAM CIRCLE/GUWAHATI

No. REC/TT-3/10/PT-1/83

Dtd 16.02.2004

The approval of competent authority is hereby conveyed for regularization in the post of RM for 61(sixty-one) TSMs and 27 (Twenty-seven) full-time casual labourers working in the different SSAs as particularized in the annexure. Thst TSMs and the full-time casual labourers are regularized as RM within the circle ceiling limit and the sanctioned strength of the post of R.M. in the different SSAs are hereby created and enhanced to the extent of the regularization and posting as RM in that SSA.

The TSMs and full-time casual labourers after observing all departmental formalities are to be provisionally appointed as RM and be posted in the SSAs shown against their names. The final appointment is subject to clearance of PVR which are to be obtained from respective administrative authorities. The provisional appointments as RM are to be issued to the regularized TSMs and full-time casual labourers on reporting in the SSA by the respective SSAs after observing the pre-appointment formalities as follows:-

- (a) Photo-Identity
- (b) Age Proof Certificate
- (c) Caste certificate
- (d) Duly filled in Attestation forms(in triplicate) by TSMs & F/T C/Ls.

The respective SSAs are to arrange for above pre-appointment formalities in respect of all TSMs and full-time casual labourers pertaining to SSA whether they are posted in their own SSA or outside their SSA and also have to send above documents to the SSAs in which they are posted in case of their posting outside the SSA as shown.

The TSMs and full-time casual labourers so regularized as RM must join in respective SSA of posting within 30(thirty) days of issue of this order and the concerned SSA must release the officials in time accordingly. No one should be allowed to join beyond the date without the approval of the Circle Office.

The regularized employees will be BSNL employees. This is one time measure for regularization for the listed officials in particular as RM and posting/appointment thereof. Their cases will not be reopened for consideration for regularization, appointment and posting in isolation in future.

Compliance of follow-up action be intimated to this office in time.

(A.K.Chelleng)

Asstt General Manager(Admin)

Copy to:-

- 1-6 The GM,DR/JRT/TZ/BGN/KTD/SC.
- 7. The TDM, Nagaon.
- 8-9 The Chief Engineer(civil)/(Electrical)
- 10. The ADT (Staff), Circle Office, Guwahati.
- 11. Unions & Notice Board.

C. I. M. M. T. H. R. A.
The Circle Secretary
BSNL Employees Union
Guwahati

For Chief General Manager Telecom
Assam Circle/Guwahati

RECORDED

Attested
R. S. S.
Advocate

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SSA WISE LIST OF TSM AND F/T C/L POSTED AT DIFFERENT SSAs ON
REGULARIASATION

SI.No	Name of TSM	TSM/FT	Working C/L	Date of entry in the Deptt	Date of conferment of TSM/Conversion to F/T	Posted to
1	Sri Nirmal Das	TSM	DR	01/01/1993	01/09/1999	DR
2	Sri Sankar Bhadra	TSM	DR	01/10/1993	01/09/1999	DR
3	Sri Ranjit Sonowal	TSM	DR	22/12/1994	01/09/1999	DR
4	Sri Khargeswar Phukan	TSM	DR	01/01/1995	01/09/1999	DR
5	Mrs. Mahari Basfore	TSM	DR	01/09/1995	01/09/1999	DR
6	Sri Mahendra Kumar	TSM	DR	01/09/1995	01/09/1999	NGG
7	Sri Pawan Konwar	TSM	JRT	01/01/1993	01/09/1999	NGG
8	Sri Prabin Dulta	TSM	JRT	01/01/1993	01/09/1999	NGG
9	Sri Rajib Bora	TSM	JRT	01/01/1993	01/09/1999	NGG
10	Sri Dipu Bora	TSM	JRT	01/01/1993	01/09/1999	NGG
11	Sri Ranjit Sharma	TSM	JRT	02/01/1993	01/09/1999	NGG
12	Sri Hari Kt. Gogoi	TSM	JRT	07/01/1993	01/09/1999	NGG
13	Sri Dimbeswar Gogoi	TSM	JRT	07/01/1993	01/09/1999	NGG
14	Sri Deva Dulta	TSM	JRT	07/01/1993	01/09/1999	NGG
15	Sri Lulu Konwar	TSM	JRT	07/01/1993	01/09/1999	NGG
16	Sri Ralneswar Changmai	TSM	JRT	07/01/1993	01/09/1999	NGG
17	Sri Prasanta Buragohain	TSM	JRT	08/01/1993	01/09/1999	NGG
18	Sri Amulya Dulta	TSM	JRT	08/01/1993	01/09/1999	NGG
19	Sri Jatin Keot.	TSM	JRT	09/01/1993	01/09/1999	SC
20	Sri Ajoy Hazarika	TSM	JRT	10/01/1993	01/09/1999	SC
21	Sri Nirmal Changmai	TSM	JRT	12/01/1993	01/09/1999	SC
22	Sri Jagat Borgohain	TSM	JRT	01/08/1993	01/09/1999	SC
23	Sri Pabitra Kalita	TSM	JRT	02/01/1994	01/09/1999	SC
24	Sri Jitluraj Khanikar	TSM	JRT	03/01/1994	01/09/1999	SC
25	Md. Munan Ali	TSM	JRT	11/01/1994	01/09/1999	SC
26	Sri Sarbeswar Koch	TSM	JRT	05/01/1995	01/09/1999	SC
27	Sri Jaiprakash Sahu	TSM	JRT	11/01/1995	01/09/1999	SC
28	Sri Purna Bora	TSM	JRT	07/01/1996	01/09/1999	SC
29	Sri Ajoy Bora	TSM	JRT	07/01/1996	01/09/1999	SC
30	Sri Birep Konwar	TSM	JRT	09/01/1996	01/09/1999	SC
31	Sri Tanu Gogoi	TSM	JRT	02/01/1997	01/09/1999	SC
32	Sri Sanjib Bora	TSM	JRT	02/01/1997	01/09/1999	NGG
33	Sri Haren Das	TSM	KTD	01/01/1995	01/09/1999	NGG
34	Sri Subal Ch. Das	TSM	KTD	03/02/1995	01/09/1999	NGG
35	Sri Dulal Dey.	TSM	KTD	24/02/1995	01/09/1999	NGG
36	Sri Brajen Boro	TSM	KTD	01/03/1995	01/09/1999	BGN
37	Sri Joy Sankar Pandey.	TSM	KTD	01/03/1995	01/09/1999	NGG
38	Sri Munindra Mandal	TSM	KTD	01/03/1995	01/09/1999	NGG
39	Sri Pradip Kakati	TSM	KTD	01/04/1995	01/09/1999	BGN
40	Sri Manohari Kalita	TSM	KTD	01/04/1995	01/09/1999	NGG
41	Sri Chandra Kt. Das	TSM	KTD	01/05/1995	01/09/1999	NGG
42	Sri Devojil Sonowal	TSM	KTD	01/10/1995	01/09/1999	NGG
43	Sri Akhil Das.	TSM	KTD	01/01/1996	01/09/1999	NGG
44	Sri Ranjit Kar.	TSM	KTD	06/02/1996	01/09/1999	BGN
45	Sri Mohan Ramchiar	TSM	KTD	14/06/1996	01/09/1999	BGN
46	Sri Bhumidhar Dekh.	TSM	KTD	01/07/1996	01/09/1999	BGN
47	Sri Gobinda Barman	TSM	KTD	01/07/1996	01/09/1999	NGG
48	Sri Mukul Kakati	TSM	KTD	01/01/1997	01/09/1999	BGN
49	Md. P. Ali	TSM	KTD	04/01/1997	01/09/1999	BGN
50	Mrs. Laxmi Rao	TSM	KTD	01/07/1997	01/09/1999	BGN

*Attested
N. A.
Advocate*

SSA WISE LIST OF TSM AND F/T C/L POSTED AT DIFFERENT SSAs ON

REGULARIASATION

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SI.No	Name of TSM	TSM/FT C/L	Working SSA	Date of entry In the Deptt	Date of conferment of TSM/Conversion to F/T	Posted to
51	Md.Sher Shah Ali	TSM	NGG	01/08/1993	01/09/1999	NGG
52	Sri Dhanti Bora	TSM	NGG	06/02/1994	01/09/1999	NGG
53	Sri Nihar Dey	TSM	SC	17/10/1985	12/03/2003	SC
54	Sri Abdul Kuddus	TSM	SC	01/03/1987	02/01/1995	SC
55	Sri Birendra Das.	TSM	SC	27/03/1987	12/03/2003	SC
56	Md. Fazar Ali	TSM	SC	11/02/1993	04/10/2001	SC
57	Md.Lulfur Rahmani	TSM	SC	01/07/1994	12/03/2003	SC
58	Smt.Sipra Sarkar	TSM	SC	01/06/1995	01/09/1999	SC
59	Smt. Anjali Rani Roy.	TSM	SC	01/04/1997	01/09/1999	SC
60	Sri Pritu Bhutan Roy.	TSM	SC	01/01/1998	13/03/2003	SC
61	Sri N. Bora	TSM	TZ	01/01/1992	01/09/1999	TZ
62	Md.Jahur Ali	FT C/L	C.O./GH	Dec-89	04/11/1999	BGN
63	Mrs.Sobha Devi	FT C/L	JRT	26/02/1982	13/02/2000	NGG
64	Mrs.Kushila Basfore	FT C/L	JRT	04/01/1985	01/09/2000	NGG
65	Mrs.Prativa Dutta	FT C/L	JRT	24/11/1986	13/02/2000	NGG
66	Mrs.Maneswari Das	FT C/L	JRT	24/11/1986	13/02/2000	NGG
67	Mrs.Kumoli Horizon	FT C/L	JRT	01/01/1991	13/02/2000	NGG
68	Mrs.Geeta Singh	FT C/L	JRT	01/04/1994	13/02/2000	NGG
69	Mrs.Sila Basfore	FT C/L	JRT	01/04/1994	13/02/2000	SC
70	Sri Nazur Ahmed	FT C/L	JRT	01/05/1995	13/02/2000	SC
71	Sri Monoranjan Dutta	FT C/L	JRT	01/12/1995	13/02/2000	SC
72	Sri Chakreswar Das	FT C/L	JRT	01/06/1996	13/02/2000	SC
73	Sri Nimudhar Rajwar	FT C/L	JRT	06/06/1996	13/02/2000	SC
74	Mrs.Devi Rani Paul	FT C/L	NGG	20/01/1993	02/07/2001	NGG
75	Sri Mridul Basfore	FT C/L	NGG	01/10/1993	01/07/2001	NGG
76	Sri Sunilal Basfore	FT C/L	NGG	18/11/1993	10/02/2003	NGG
77	Sri Parameswar Balmiki	FT C/L	NGG	01/02/1995	10/02/2003	NGG
78	Sri Mahesh Basfore	FT C/L	NGG	01/05/1995	10/02/2003	NGG
79	Sri Bhola Basfore	FT C/L	NGG	May'97	10/02/2003	NGG
80	Sri P.Bora	FT C/L	TZ	04/04/1991	01/08/2000	TZ
81	Sri M.Talukdar	FT C/L	TZ	31/07/1991	01/08/2000	TZ
82	Mrs.G.Gogoi	FT C/L	TZ	31/07/1991	01/08/2000	TZ
83	Sri T.Basfore	FT C/L	TZ	01/08/1991	01/08/2000	TZ
84	Sri P.Nallu	FT C/L	TZ	01/11/1991	01/08/2000	TZ
85	Mrs.C.Balmiki	FT C/L	TZ	01/11/1991	01/08/2000	TZ
86	Mrs.S.Devi	FT C/L	TZ	01/12/1991	12/12/2002	TZ
87	Sri S.Dey	FT C/L	TZ	01/01/1992	01/08/2000	TZ
88	Sri B.Ali	FT C/L	TZ	05/05/1992	01/08/2000	TZ

Attested
in Person
Advocate

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SSA	Justified as on 31.3.2003	S/S as per Ceiling Limit vide BSNL Letter No. F.No.250-20/2003-Pers III dated 29.05.2003	No. of RM post created	Revised S/S as on 16.02.04
(a)	(b)	(c)	(d)	(e)
KMP	238	238	NIL	-
SC	267	125	28	153
DR	245	219	6	225
JRT	249	218	NIL	-
BGN	236	136	23	159
TZ	227	63	10	73
NGN	212	140	53	193
Total:	1674	1139	120	-

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